

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.193/2000

Tuesday this the 11th day of April, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE
MEMBER

1. KV Sathyadevan S/o Veliu
aged 62 years, Extra Departmental Delivery
Agent, Thannithodu SO Pathanamthitta
resikding at Karukayil, Thannithodu,
Pathanamthitta.
2. K.S.Sreekumar,
S/o Sathyadevan, aged 28 years
Working as substitute EDDA,
Thannithodeu SO, Pathanamthitta
residing at Karukayil, Thannithodu,
Pathanamthitta.Applicants

(By Advocate Mr. M.R.Rajendran Nair(rep)

vs.

1. Superintendent of Post Offices,
Pathanamthitta Division,
Pathanamthitta.
2. The Chief Post Master General,
Kerala Circle, Trivandrum.
3. Union of India, represented by the
Secretary to Government of India,
Ministry of Communications,
New Delhi.Respondents

(By Advocate Mr.PMM Najeeb Khan)

The application having been heard on 11.4.2000, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Aggrieved by the Annexure.A1 order by which
the Ist applicant has been directed to arrange a fresh
substitute, the applicants have filed this application.

2. The respondents have filed a reply statement
in which it has been stated that in the light of the
ruling of the Tribunal in O.A. 1113/99 the respondents

....2

.2.

on reconsideration of the issue have recalled the impugned order AI. An order passed recalling A.I order has been produced as Annexure.R1(a).

3. In view of the fact that the impugned order has already been recalled by the respondents, the controversy in this application has been settled between the parties. The application, is therefore, closed without any further directions. No order as to costs.

Dated the 11th day of April, 2000



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

S.

List of Annexures referred to in the Order:

1. Annexure Al True copy of the Order No.B3/53,dated 15.2.2000 issued by the 1st respondent to the applicant.
2. Annexure R1(A) Copy of the order No.B3/53 dated 30.3.2000 issued by the 1st respondent.